

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 8426 OF 2015

WITH

INTERLOCUTORY APPLICATION NO. 3 OF 2016

(Application for stay)

WITH

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 27134 OF 2016

WITH

INTERLOCUTORY APPLICATION NO. 2 OF 2017

(Application for Interim Relief)

WITH

CIVIL APPEAL NOS. 14144/2015, 3278/2016 AND 3390/2016

WITH

INTERLOCUTORY APPLICATION NO. 2

(Applications for stay)

WITH

CIVIL APPEAL NO. 8358 OF 2016

MUNICIPAL CORPORATION OF GREATER MUMBAI AND ORS. ...APPELLANTS

VERSUS

NILIMA SUNIL NADKARNI ETC. ETC. ...RESPONDENTS

OFFICE REPORT

The applications for stay in the matters above-mentioned were listed before the Hon'ble Court on 23.01.2017, when the Court was pleased to pass the following Order:

"List the matters on 21.03.2017 for final disposal as item no. 1.

Application for impleadment is allowed.

Status quo, prevailing as on today, shall be maintained till further orders.

Pleadings be completed before the next date of hearing."

CIVIL APPEAL NO. 8426 OF 2015

It is submitted that there are two respondents in this matter. Respondent No. 1 is represented through Ms. Urmila Sirur, Advocate and respondent No. 2, who is impleaded as party respondent vide Court's Order dated 23.01.2017, is represented through Mr. Satya Mitra, Advocate.

Service is complete.

Counsel for the Appellant has on 04.12.2015 filed statement of case but Counsel for the respondents has not filed statement of case so far.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 27134 OF 2016

It is submitted that there is sole respondent in this matter. As per track Report, Notice has been delivered to the sole respondent but no one has entered appearance so far. Hence, no Counter affidavit has been filed.

Service is complete.

CIVIL APPEAL NO. 14144 OF 2015

It is submitted that there is sole respondent in this matter and is represented through Ms. Urmila Sirur, Advocate and she has filed Counter Affidavit at SLP stage.

Service is complete.

Counsel for both the parties have not filed statement of case despite this Registry's Notice dated 14.03.2016.

CIVIL APPEAL NO. 3278 OF 2016

It is submitted that there is sole respondent in this matter and has been served through High Court but no one has entered appearance. However, it is for the information of the Court that respondent has sent a letter dated 12.09.2016, by Post, stating therein that he is 62 years old person and unable to attend the Court In-person and also cannot engage an Advocate on Record due to poor financial condition. (Copy of the letter dated 12.09.2016 is included in appeal paper books).

Service is complete.

Counsel for the appellant has not filed statement of case despite this Registry's Notice dated 09.10.2016.

CIVIL APPEAL NO. 3390 OF 2016

It is submitted that there is sole respondent in this matter and is represented through Ms. Urmila Sirur, Advocate. She has on 30.01.2017 filed Counter affidavit on behalf of the respondent. (Copy of the same is included in the appeal paper books.)

Service is complete.

Counsel for both the parties have not filed statement of case so far.

CIVIL APPEAL NO. 8358 OF 2016

It is submitted that there is sole respondent in this appeal and is represented through Ms. Urmila Sirur, Advocate.

Service is complete.

It is further submitted that Ms. Suchitra A. Chitale, Advocate has on 27.10.2016 filed Rejoinder Affidavit on behalf of the Appellant. (Copy of the same is included in the appeal paper books at page Nos. 183 to 193).

The matters alongwith applications above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 10th day of March, 2017.

ASSISTANT REGISTRAR

- Copy to:
1. M/s. J.S. Wad & Co., Adv.
132, Lawyers Chambers, S.C.I., New Delhi
 2. Mrs. Urmila Sirur, Adv.
133, Lawyers Chambers, S.C.I., New Delhi
 3. Mr. Satya Mitra, Adv.
576, Masjid Road, Jangpura, N.D.- 110014.
 4. Mrs. Suchitra Atul Chitale, Adv.
C-250, Defence Colony, New Delhi- 110024.

ASSISTANT REGISTRAR